CENTRAL ADMINISTRATIVE TRIBUNAL **GUWAHATI BENCH**

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Judi.)

CENTRAL ADMINISTRATIVE TRIJUNAL GUWAHATI 3ENCH :: GUWAHATI -5.

	ORIGIONAL APPLICATION N	vo. <u>24/9</u>	5	
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	REVIEW APPLICATION NO _		(D.A.NO.	·
manage our organic or or	CONT. PETITION NO.	The state of the s	(U.A. NO.	Title Property
	Dr. I. 4			_ APPLICANT(8)
	U.O.I.			RESPONDENT(S)
	Mr J.L. Sar	Kaln		Advocate for the
,	Mr. M. Cha	Inda		Applicant.
	CGSc			Advocate for the Respondents
•		(· ·
Office	Note		Court Orders	·

form and within time.

C. F. of Rs. 50deposited vide
IPO/BHINO... \$82901
Dated 31.1.75



17.2.95

Learned counsel Mr J.L.Sarkar
moves this application on behalf of
Dr Ikram Hussain, a civilian officer
now working as Chief Medical Officer,
29 Assam Rifles, Kohima, Nagaland.
This application is against the order
of transfer contained in Annexure-E
to the application moving the applicant from 29 AR to 13 AR. Learned Sr.
C.G.S.C Mr S.Ali is present and
receives copy of this application.
Heard counsel of the parties.

The grievance of the applicant is against the transfer from 29 AR to 13 AR. This application has been submitted by the applicant only on 16.2.95 during the pendency of disposeof representation dated 23.1.95 submitted by him to the Respondent No. 3. In this appreciation the applicant has made his prayer for reconsideration of the order of transfer aforesaid on the ground of

concerned by Regd. Post

ride 2/No. 1517-1522

2-61.5:4,95

children education, on the ground of his health and on the ground of his construction of house as he is nearing retirement. On these grounds he had requested for posting to Dimapur and Shillong. Alternatively, if that cannot be granted he may be reverted back to his parent department i.e. Central Health Service and till then he should be retained in the present posting in 29 AR. The application has been filed during the pendency of his representation. The application is therefore disposed of with a direction that the respondents will dispose of the representation dated 23.1.95 expeditiously. The applicant is at liberty to approach this Tribunal again if he is aggrieved by the order. Pending disposal of the representation by the respondents the implementation of the transfer order vide Annexure-E insofar as it relates to the applicant is stayed.

The application is disposed of with the above direction.

Copy of this order may be furnished to the counsel of the parties.

entral Administrative Tribum THE CENTRAL ADMINISTRATIVE TRIBUNAL केन्द्रीय प्रशासनिक अधिकाम GUWAHATI BENCH: GUWAHATI

An application under section 19 of the Administrative Tribunals Act, 1985.

O. A. No. 24 /1995

Dr. Ikram Hussain

.. Applicant

-versus-

Union of India & Ors.

.... Respondents

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Received Copy, 8.

Filed by :

Dustes

(MANIK CHANDA)

ADVOCATE

Central Adiministrative নিধ্ চন্তর কন্দ্রীয় ছহাধেনিক অভিযুক্ত

1 6FEB 1995

Gowahati Sench पुरस्ति न्हासपीछ

Particulars of the applicant:

Dr. Ikram Hussain

Chief Medical & Health Officer (S.G.).

29. Assam Rifles, Kohima,

Nagaland.

2. Particulars of Respondents:

- 1. Union of India, through Secretary, Govt. of Andia Department of Health, Ministry of Health & Family Welfare, New Delhi.
- 2. Director, General,
 Govt. of India,
 Department of Health
 Under the Ministry of Health and Family Welfare,
 New Delhi.
- 3. Director General.

 Headquarter of Directorate General.

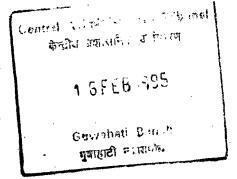
 Assam Rifles.

 Shillong-793001.

3. Particulars for which this application is made:

This application is made against the transfer and posting order of the applicant from 29 Assam Rifles.

Kohima, Nagaland to Naginimara, 13 Assam Rifles, Nagaland and also with the prayer, either to accompodate him to



his choice place of posting or to revert to his parent department of health under the Govt. of India. Ministry of Health Serveces and Family Welfare as the term of Defence Service is over. long back in terms of appointment order issued uder letter No. A.12025/97/72-CHSII Govt. of India, Ministry of Health and Family Planning dated 31.1.1972.

4. <u>Limitation</u>:

That the applicant declare that the application is within limitation prescribed under the Central Administrative Tribunals Act. 1985.

5. Jurisdiction:

That the applicant further declare that the application is within jurisdiction of this Hon'ble Tribunal.

Facts of the case :

India as such he is entitled to all the protection and privileges guaranteed by the Constitution of India The applicant was appointed by the Govt. of India North East Frontier Agency administration on 4th August, 1969 vide letter No. MED/M/30-69/9 dated 24.9.69 on ad-hoc basis and posted at Tuensang, Nagaland in the interest of public service under 8th Battalion, Assam Rifles. The service of the applicant was regularised vide Ministry of Health and Family Planning, Govt. of India letter No. A-12025/97/72-CHS-II of 31.1.1972

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ना देश अवेगोध्यावरोष्ठ निर्माणको केचीय प्रशासनिक अधिवस्म

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Guwahati Bench गुवाहाटी व्यासपीष

Be it stated that there is a clause in the offer of appointment letter in paragraph IX indicating the liability of serving under the Deference the relevant portion is quoted hereunder:

"ix. Sk He/She shall, if so required, be liable to serve in any defence service or post connected with the Defence of India for a period of not less than 4 years including the period spent on training, if any provided that (a) he/she shall not be required to serve as aforesaid after the expiry of ten years from the date of appointment, (b) he/she shall not ordinarily be required to serve as aforesaid after attaining the age of 45 years."

The applicant accepted the offer of appointment and accordingly he is allowed to continue in 8th Battalion of Assam Rifles in Tuensang, Nagaland till 31st January, 1976 and thereafter the applicant was posted to 7th Battalion of Assam Rifles at Jairampur, Arunachal Pradesh. But on joining the Battalion the applicant was sent to the outpost called Changlang in Tirap District of Arunachal Pradesh and he spent there at about two years. Again in September 1978 the applicant was transferred and posted to xx a very difficult station at Zunkeboto, Nagaland, where the applicant had to serve in some of the outposts attached to the Battalion in a very interior places and mode of journey to some of the outposts were on foot only.

ii. In the year 1982, the applicant was promoted to the post of Sr. Medical Officer by the Ministry of Health and Family Welfare vide their letter No. A.11018/2/82-CHS-II dated 5.8.1982 without involving any change

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of place of posting. In February, 1987 the applicant was posted to Delhi Administration in the Department of Health vide Ministry of Health and Family Welfare Letter No. A.22012/42/86-CHS-II of 19.2.1987 but due to non-availability of substitute the applicant could not be relieved by the Director General, Assam Rifles which was communicated to the Under Secretary to the Govt. of India, Ministry of Health and Family Welfare, New Delhi vide letter under reference No. I.14015/30-69/IH-15 AR/ME(A) dated 11.3.1987. The relevant portion of the letter dated 11.3.1987 is quoted below:

" I. 14015/30-69/IH-15 AR/ME(A) Dt. 11.3.1987

Under Secretary to the Govt. of India Ministry of Health & Family Welfare (Deptt. of Health) New Delhi.

TRANSFER OF DR I HUSSAIN, SENIOR MEDICAL OFFICER (CHS) FROM ASSAM RIFLES.

Sir,

I am directed to refer to your order No. A 22012/42/86-CHS-II dated 19th Feb 87 on the subject noted above and tostate that it will not be possible to release Dr. I Hussain without a suitable relief as the Force is facing acute shortage of Medical Officers.

- In this connection, it may also be mentioned that out of 218 sanctioned posts of CHS doctors only 42 doctors including 8 SMOs are presently held by this Force.
- We have requesting the Ministry time and again for posting of Medical Officers as per mukharkkar authrorisation but no improvement has been noticed so far.
- The defiction of Medical Officers for an organisation located in difficult and remote areas is causing considerable health problems to our troops and their families.

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5. In view of the above it is regretted that no doctors can be released until relief is provided.

Yours faithfully,

Sd/- M.C. Bordoloi
C.G.O.

for Director Gene Assam Rof".

Thereafter the applicant had to continue to serve under the Director General, Assam Rifles and his posting in the Delhi Administration could not be implemented due to acute shortage of Medical Officers in the Organisation of Director General, Assam Rifles.

Copies of the letter dated 19.2.1987 and 11.3.87 are enclosed as Annexure 'B' and 'C!

- iii. That the applicant beg to state that due to his posting in remorte areas throughout his service career, the children of the applicant faced lot of educational problems and deprived of better educational facilities. In the year 1987, the applicant requested the Brig.

 S.C. Katoch, the then DIGAR, Hq. Nagaland Range (North), Assam Rifles for his posting from Tuensang to 10 Assam, Rifles, Mokokchung, Nagaland. Accordingly the applicant was posted at Mokokchung in September 1987.
 - iv. That the applicant immdediately after posting at

 Mokokchung suffered a massive heart attack and brought to

 5 Air Force Hospital, Jorhat where he was admitted

 and was under medical for ANDERS 45 days. The applicant

 was advised to stay where medical facilities are available.

The advantage of the second of

That the applicant was promoted to the post of SENNINXXMENER Chief Medical Officer of the Central Health Services, vide letter No. A.32012/1/88-CHS.II dated 14th March, 1988 issued by the Ministry of Health and Family Welfare, Govt. of India, New Delhi and posted the applicant in Delhi Administration of Central Health Services. But the Headquarter of Director of General of Assam Rifles Ahas obtained the approval from the Ministry of Health and Family Welfare for creation of two posts of Chief Medical Officers in the Assam Rifle and also obtained the consent of the applicant to serve the organisation of Assam Rifles. The applicant was at the relevant time recovered from massive heart ZENNICER attack and given his consent considering acute shortage of medical officers in the organisation of Assam Rifles.

S copy of the promotion order dated 19.4.88 is enclosed as Annexure 'D'.

Rifle Mokokchung, Nagaland the applicant was transferred and posted to a newly raised Battalion with its Headfar quarter at Udaipur, Agartala which is very/from Agartala and there was no family accommodation and there was difficulty of continuation of education of applicantos children since the school and colleges there at Udaipur in Bengali medium. Therefore the applicant represented for reconsideration of his posting but the authority did not consider his case of reposting. Fortunately after sometime the posting order of 23 Assam Rifles, Udaipur was modified and the applicant transferred and

posted to 29 Assam Rifles, Kohima, Nagaland where English medium schools are available and mdeical facilities for the applicant is also available and the applicant presently under the supervision of the medical specialist Naga/ Hospital, Kohima and there is also 154 General Hospital (Army) at Zakhama which is about 16 km. away from the unit where the applicant is posted.

vii. That the applicant wadex is posted to 29 Assam Rifles, Kohima since 20th December, 1990 and serving in this Battalion without any problems to his superiors and with their utmost satisfaction but surprisingly to Naginimara the applicant is now transferred and posted /vide DGAR Signal No. A 1569 of 18 January 1995. Be it stated that 13 Assam Rifles, Naginimara is located in a very interior place of Nagaland where no medical facility is wa www.kamikikxxxx available which is required for the applicant who was is already suffered a massive heart attack and now also under regular medical check up. Moreover, there is no educational facility for the children of the applicant who are at present studying in school and college at Kohima. Therefore the present transfer and posting order date 18.1.1995 is going to disturb the educational facility of the children of the applicant and a -lso there is risk for the applicant if he carries out the aforesaid order of transfer as he is a heart patient. The applicant immediately after receipt of the transfer order dated 18.1.95 submitted a representation to the Director General, Headquarters Directorate General of Assam Rifles, Shillong-11 on 23.1.1995 stating details of his problems and requested

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Rifles, Dimapur or Headquarters of Directorate General of Assam Rifles, Shillong where the educational facilities as well as medical facilities are available for the applicant. It is also requested in case the applicant cannot be accommodated in his choice places of posting in that event the applicant may be repatriated to his parent Department that is Central Health Services, Ministry of Health and Family Welfare, New Delhi.

A copy of transfer order dated 18.1.1995 and representation dated 23.1.95 are enclosed as <u>Annexure</u>
'E' and F' respectively.

viii. That the applicant also entitled to choice station posting in terms of the Office Memorandum dated 14.12.1983 bearing No. 20014/383 EIV issued by the Govt. of India, Ministry of Finance, Deptt. of Expenditure New Delhi as he is settled with All India Transfer Liability.

ix. That the applicant completed nearly 26 years of service in the Defence Department although he belongs to the Department of Central Health Services, under the Govt. of India, Ministry of Family Health and Family Welfare and there is not obligation or liability on the part of the applicant to serve the Defence Department therefore Directorate General of Assam Rifles is liable to accommodate him to his choice place of posting or to repatriate him to his parent department i.e. Central Health Services, Ministry of Health and Family Welfare, New Delhi. The Hon'ble Tribunal be

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1 6FEB 1995

Bench

Guwahati Bench गुवाहाटी न्यासपीछ

pleased direct the respondents either to accommodate him to his places of choice stations or to repartriate him to his parent Department i.e. in the Central Health Services under the Ministry of Health and Family Welfare, New Delhi.

x. Thatathis application is made bonafide and for the cause of justice.

7. Reliefs prayed for :

Under the facts and circumstances as stated above, the applicant prayed for the following reliefs:

1. That the respondents be directed to transfer and post the applicant either at ARTC & S S Dimapur or 26 Assam Rifles, Dimapur or Headquarters, Directorate General of Assam Rifles, Shillong.

or

2. That the applicant be repatriate to his parent Department i.e. Central Health Service, Ministry of Health and Family Welfare, New Delhi

or

That the respondents be directed to modify/
cancel the transfer and posting order dated
18.1.1995 and be allowed to continue to work
in thepresent place of posting at Kohima,
Nagaland(29 Assam Rifles).

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T-he above reliefs are prayed on the following amamagx amongst other:

- <u>G R O U N D S</u> -

- 1. For that the period of defence service in terms of offer of appointment letter dated 31.1.92 is long back over.
- 2. For that the applicant served nearly 26 years in the defence, althrough there is objection to serve only about 10 years or upto the age of 45 years which is already over long back.
- 3. For that the applicant is entitled to choice station posting in terms of office Memorandum dated 14.12.83.
- 4. For that applicant is a heart patient and required to stay in a place where medical facility is available.
- 5. For that the applicant served entire period of his service in the defence department and now entitled to choice place of posting for educational facility of children.
- 6. For that the applicant could not be relieved on his repatriation to his parent department i.e. Central Health Service on two occasions due to shortage of Medical Officers in Assam Rifles.
- 7. For that the representation of the applicant is recommended and forwarded to the Headquarters, Director General, Assam Rifles, Shillong, by D.I.G., Assam Rifles Nagaland Range and also by the Headquarters, Inspector General Assam & Rifles (North) Jakhama, Nagaland.

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8. Interim reliefs prayed for :

During the pendency of this application the applicant prays for the following Interim reliefs:

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- *. That the transfer order dated 18.1.95 (Annexure-)
 be stayed till final disposal of this application or to
 pass any other order deem fit and proper by the Hon'ble
 Tribunal.
- o. The other remedies has been exhausted. There is not any other remedy save and except filing this application before your Lordships for appropriate a relief.
- 10. That the matter is not pending in any other Court/Tribunal.

11. Particulars of the Postal Order

Postal Order No.

:- 8 03 882901

Date of Issue

:- 31.1.1995

Issued from

:- G.P.O.,Guwahati

Payable at

:- G.P.O.,Guwahati

12. Details of Index

An index showing the particulars of documents is enclosed.

13. <u>List of enclosures</u>

As per Index.

of Adiministrative Tribunal কল্টার সহাপেলিক স্রায়িজ্বদ

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<u>V E R I F I C A T I O N</u>

I, Shri Ikram Hussain, Chief Medical Officer, presently resident of Kohima do hereby declare that the statements made in paragraph 1 to 13 are true to my knowledge and I have not suppressed any material facts.

Date: 16 fes ST

Signature

REGISTERED

Amnexure

No. A.12025/97/72-CHSII Government of India Ministry of Health and Family Planning (Department of Health) NewDelhi, the----1972

M & MO R A N D U M

Subject:-

_ _ _ _ _ Recruitment to the General Duty Officer, Grade II of the Central Health Service.

On the recommendations of the Union Public Service Commission the Secratory, Departments of Health & Family Planning offers Dr. Ikram Hussain an appointment in the General Duty Officer Gradeli of the Central Health Service and posts him under the Assam Rifles on the following terms and conditions:-

- 1. The post is temporary and he willbe appointed on an officiating basis only. He will be on probation for a period of two years from the date of appointment which may be extended or curtailed at the d descretion of the competent authority. The confirmation will depend on the officer's relative position in the overall seniority list and on the availability of a clear vacancy. Failure to complete the period of probation to the satisfaction of the competent authority will Be render him liableto be discharged from service at any time without any notice and assining any reasonor be reverted to his substantive poston which he may be retaining a lien. After the satisfactory completion of the period of his probation, the termination of appointment will be by giving one month's notice on either side. The appointment will be by giving one month's notice on either side. The appointment of authority, however, reserves the right of terminating his services forthwith or before the expiration of the stipulated period of notice or the un-expired portion thereof. of notice or the un-expired portion thereof.
- 11. The Scale of pay of the post is Rs. 350-25-500-30-590-EB-30-830-35-900. The initial pay of such candidates as are in Govt. service will be fixed according to rules and of those who are not in Govt. service will be fixed at the minimum of the pay scale.
- iii. Non practising allounces is admissible at the rate of $33\frac{1}{3}\%$ of pay subject to a minimum of Rs. 150/ p.m.
- Dearness allew- and other allowances as admissible to Central Govt. servants of corresponding status stationed at the place of duty.
- Private practice of any kind whatsoever including laboratory and consultant practice is prohibited.
- vi. He/she shell is required to contribute compulsorally to the GE Fund in accordance with the rules in force from time to time.
- The appointment carries with it the liability to serve in any part of India or outside.
- He/ohe is required to produce a certificatt of physical fitn ess from a duly constituted Medical Board.
- Vix. He/she shall, if so required, be liable to serve in any defence service or post connected with the Defence of india for a period of not less than 4 years including the period spent on training, if any provided that (a) he/she shall not be required to serve as aforesæd afterthe expirt of ten years from the date of appointment, (b) he/she shallnot ordinarylye be required to serve as aforesaid after attaining the age of 45 years. attaining the age of 45 years.
 - On appointment, he/she will be required to take an oath of allegi to the Constitution of India or make a solemn affirmation to --8008 contd.

A Hastal

that effect in the prescribed form.

xi. He/She is required to submit a declaration in the enclosed
form to the effect that:-

He does not have more than one wife living or that he having a spouse living is not married in any case in which such marriage is void by reasonof its taking place during the life time of subbaseouse.

xii. He/She is not entitled to any travelling allowence for joim ing the appointment.

xiii. Other conditions of service willbe governed by relevant rules and orders that mys-may be in force from time to time.

2. In addition, the following concessions willbe admissible if posted to a station within the tribal areas of Arunachal Fradesh

i. a special payat 33% of basic pay subject to the minimum of Rs. 125/- p.m. and a maximum of Rs. 250/- p. m.

ii. Free acomodation of a simple type and simple furniture iii. Winter allowance for 5 months with effect from November at the rate shown at Shillong, and other places of Arunachal Prsdesh declared as Winter zones, viz. Bomdila, lawang, Sepla, etc

(a) Pay upto Rs. 750/-

10% of pay subject to a minimu m of Rs. 10/- and a maximum of Rs. 25/.

(b) Pay upto Rs. 751/-

The amount by which pay falls short of Rs. 775/-

- 3. If any declaration given or information furnished by him/her proves to be falls or if he/she us found to have willfully suppre seedany material information, he/she willbe liable to removal from service and such other as Government may dema necessary.
- 4. This Ministry may please be informed within 14 days of the receipt of this Memorandum whether or not he/she accepts the offer on the above terms and conditions, and return the necessary declaration. I may be noted that no request for change in the posting

indicated in this Memorandum willbe entertained. If no reply is

received by the stipulated date, it willbe presumed that he/she is not interested in the offer, which will be treated as camcelled On hearing from him/her, necessary action will betaken for his/her Medical examination etc.

5. The original vertificate(s) of---- may please be sent immediately to this Ministry for varification.

(P.V.Hariharasankaran)
Under Secretary to the Govt. of India.

Dr. Ikram Hussain C.A.S. I, 8 Assam Rifles C/O 99A.P.O.

Copy forwarded to :
1. The Deputy ecretary (Planning & Development), Arunachal Pradet, Shillong.

2. The Secretary, U.P.S.C., New Delhi, with reference to their letter No. 1/2 F-/1091(166)/71-RE dated 31-1-1972.

Sd/-UNDER SECRETARY.

WHELL!

No.A.22012/42/86-CHS II
Government of India
Ministry of Health & Family Welfare

Annexase -B

New Delhi, dated the 19 Feb., 1987

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The President is pleased to order the transfer of Dr. Ikram Hussain Sanier Medical Officer of the Central Health Service, at present working under the Assam, Kifles to Delhi Asministration, Selhi in public interest with immediate offect.

Major Silver

RECRET BY TO THE GUST. OF INDIA

To

The Director General, Assam Rifles, chilleng. It is requested that Dr. Ikram Huscain, denier Medical Officer of CHS may please be relieved of his duties immediately with instructions to report for duty to the decretary (Medical), Delhi Administration (MAPH Deptt.), 5-Shamnath Marg, Delhi. His charge relinquishment report in triplicate may please be estained and forwarded, to this ministry for further necessary action.

The Judgettary (Medical), welhi administ ation (MiPH Deptt.), 5-Shamath Marg, Belhi-54. It is requested that Ar. Ikram Hussain, Senior Medical Officer may please be allowed to join as seen as he reports for duty. The charge assumption report, in triplicate, in his respect may please be estained and forwarded to this Ministry for further necessary action.

3. Dr. Ikram Hussain, Sender Mudical Officer (CHS), Asmannana 15-Assam wiflos, C/o g9 APO.

4. CHS V Saction.

5. Mrs. Aruna Rani.

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(COPT) -17 -

ele No: PARX 23510/233

Rharat Sarkar Government of India Grih Mantralaya linistry of Home Affairs Mahanideshalaya Assam Rifles Directorate Gen Assem Rifles Shillong-793011

11 Mar 37

1.14015/30-69/TH-15 AR/MR(A)

under Secretary to the Govt of India Ministry of Health & Mamily Welfare (Deptt of Health) New Delhi

TRANSFOR OF DR I INSCATH, SOMIOR PODICATE OF TOER (CHS) FROM ASSAM HITLES

I am directed to refer to your order No A. 22012/42/86-CHS
II dated 19 Teb 87 on the subject noted above and to state f
that it will not be possible to release Dr I Hussain without
a suitable relief as the Force is facing acute shortage of
Medical Officers. Medical officers.

- 8 SMO's are presently held by this Force.
- We have requesting the Ministry time and again for posting of Medical Officers as per authorisation but no 3. improvement has been noticed so far.
- 4. The deficiency of Medical Officers for an organization located in difficult and remote areas is causing considerable health problems to our troops and their families.
- 5. In view of the above it is regretted that no doctors can be released until relief is provided.

yours faithfully,

Sd/- XX XX XX (MC Mordoloi) **Č**GO for Director Gen Assem Rif

MOOO.

Copy to:-

- No Magaland Range (North) With ref to their letter No. Assam Rifles, C/O 99 APO I.19011/10/87-A dt 10 Teb 37. No action is being taken since transfer of wk Dr I Mussain has been considered by the Ministry vide their order quoted above.
- 15 Assum Rills, c/099 APO medical Branch (Internal) - for info

Att solved

AHEALD

No. A.32012/1/88-CHS.II

Government of India

Ministry of Health & Family Welfare.

New Delhi, dated the 14 March, 1988

To

All Participating Units/Organisations of CHS.

Subject:- Promotion of Senior Medical Officers (M.3000-4500) to the post of Chief Medical Officer (M.3700-5000) of the CHS . Regarding.

Sir,

pleased to promote the Senior Medical Officers in the scale of Rs.3000-4500 of the CHS as mentioned in the Annexure to this letter to the post of Chief Medical Officer (Rs.3700-5000) of the CHS on an officiating basis with effect from the date they assume charge of the post of Chief Medical Officer in the concerned institution/organisation as indicated against each.

- In the event of an officer, who is promoted, being on study leave, deputation on foreign assignment, the promotion will take affect from the date he/she assumes charge of the post on completion of his/her study leave/return from foreign assignment.
- In case any officer included in the Annexure is or has been on unauthorised absence during the post five years, he/she may not be promoted to the post of Chief Medical Officer till a ducision regarding regularisation of unauthorised absence is taken. The details of such cases may please be reported to this Ministry.
- On promotion to the post of Chief Medical Officer, the pay of the officers shall be fixed in the scale of Rs.3700-5000 under F.R. 22-C.
- The seniority of the Officers will be requlated on the basis of their inter-se-seniority in the grade of Senior Medical Officers of the CHS or as may, be determined by the Government in accordance with the relevant rules. The list of officers in the Annoxure is not in order of seniority list in the post of Senior Medical Officer.

...Contd...2/...

Attorice

HAD BALL

A copy of this letter may please be made Officers concerned. available to the charge relinquishment report in the postful Senior Medical Officer/assumption report in the post of Chief Medical Officer (in amplicate) may planse by obtained and forwarded to this Ministry was equal necessary

Yours faithfully,

(P.K. KAPUE)
UNDER SECRETARY TO THE GOVT. OF INDIA

A.11014/2/US-CHS.II

- Copy to all Pay and Accounts Offices. 1.
- The Admin. Officer, CGHS, New Delhi.
- Concurred officers through the Heads of Office/Department of Organisation/Institution. In case they, on promotion,/ara posted to P & T or Ministry of Labour, it is requested that they may contact the Ministry of Communication, Department of Posts, New Delhi & Ministry of Labour, Jaisalmer House, Single Storey Hutments, Man Sinob Road, New Delhi respectively for their posting.
- Ministry of Communications (Deptt. of Posts) (Shri. S. Chadha, Director (Staff)) New Dolhi.
- Ministry of Labour, J.i. day Storey Hutments, Man Singh Road, New Delhi. (Shri S.S. Bhalla, Under Sucretary) CHS.I Section.
- CHS.V Section.
- CGHS I/II Sections.
- PH (IH) Section of the Dta.G.H.S.
- Medical (F & S) Section of the Dte.G.H.S. 10.
- Admn. I/II Section of the Dte.G.H.S. 11.
- Estt. III. Section. 12.

(P.K. RAPUR) UNDER SECRETARY TO THE COVE. OF INDIA

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381.	Dr.Viswa Nath Prasad	CIP,Ranchi	CIP, Ranchi
	srivastava	CMLWF, orgn	CGHS , Nagpur
382.	Dr.T.C.Malik	CGHS, Lucknow	CGHS, Lucknow
383.	Dr.A.K.Awasthi	APHO, Bombay	CGHS, Bombay
381.	Dr.S.L.Shanbhag Dr.Ikram Hussain	Assan Rifles	Delhi Admn.
385.		CHE3	CGHS, Jaipur.
386.	Dr.B.K.Sainanee	Dr.R.M.L.Hosp.	Delhi Admn.
387.	Dr.K.C.Mallik	CGHS, Madras	CGHS, Madras.
388.		CGHS, Lucknow	CGHS, Lucknow.
389.	Dr.Ripu Daman Verma	CGED , Lucius	

Atter-ed Chile Admi

Affested

Annexure & E

From : DUAR

DTG: 181630

UNCLAS

TO

: NLR(S)

Info

1 29 AR

A-1569

Posting Civ Med Offr (.) Firstly (.) U/M posting approved

(.) Or J P Saikia comma CMC 1 AR to ARTC and school (.) 3 (.)

Or Somorendra Singh comma MO 3 AR to 10 AR (.) C (.) Or MC Bora comma SMO 10 AR to 3 AR (.) D (.) Or Ikram Hussain comma CMO 29 AR to 13 AR (.) secondly (.) Mov plan (.) Alfa (.) all offrato Mov without relief (.) brova (.) Mov to be completed by 2u Feb 95 (.) thirdly (.) intimate ACR/ICR as applicable (.) forthly (.) intimate ETD/LTA all concerned (.) fifthly (.)

Attacked and

Attended Adv

From,

Dr Ikram Hussain CMO (5G) 29, Assam Rifles C/0 99 APO

Annexue - F.

To.

The Director General Headquarters Directorate General Assam Rifles Shillong-11

(Through Proper Channel)

S U3: POSTING OMO

Respected Sir,

- dith due respect and humble submission, I beg to lay the following faw lines for your kind consideration and favourable orders please.
- Sir, I have joined this fine force in 1969 from the Central Health Services and since them serving in different units of this force under your kind command with entire satisfaction to my superiors till date and presently as a Chief Medical Officer (Selection Grad) in 29 Assam Rifles.
- My tenurs of posting as under:-
 - (a) 8 Assam Rifles Hard area- from -1909 to 1975-with Bn HQ/⊮ings
 - (b) 7 Assem Rifles from 1976 to 1978 (at Changlang-Hard area)
 - 15 Assam Rifles from 1978 to 1987-Hard area-with Br HC/ Lings
 - 10 Assam Rifles from 1987 to 1990 -soft area Bn HQ/Wings
 - 29 Assam Rifles from Dec 1990 till date -Soft area.
- With ref to your Sig A 1569 of 18 Jan 95, I am under posting to 13 Assam Rifles and to mov by 20 Feb 95.
- But Sir, I desire to put forward some of my genuine problems for which your highly esteemed office will kindly consider.
- 6. Firstly Sir, my three children are college/school going, prosecuting their studies in Kohima Arts collegeand Little Flower school here with NBSE syllabus.
- 7. Secondly Sir, I myself is a heart case and suffered from a heart attack in 1987 while I was posted in 10 Assem Rifles . I am still on regular checkup under Medical Specialist, Naga Hospital, Kohima who has recommended me to stay near by a well equipped hospital to tackle any eventValiaties. (Medical Cart attached as Appex -A).
- 8. Thirdly Sir, I have not much time left for my retirement from service, So I intend to construct a dwelling house at Dimapur for which negotiations are already started.

•••••2/-

9. Since my joining this force in 1969, I have been serving whole heartedly and never been a problem to my superior and as any two tennurss of service are left for my retirement (super annuation in the year 2003). I hope, I deserve at least one more tennurs where I can extend better education to my children at this crucial stage when they are studying in higher classes and to plan for future settlement of my family.

10. Therefore Sir, keeping in view of the forgoing,) fervantly request your goodself and beninn aut prity to past at any one of the under mantioned places where my children can prospeute their studies satisfactorily, and for which act of your kindness, I shall be ever gratful to you.

(a) ARTCAS

- Dimapur

(b) 26 AR

- Dimepur

(6) HQ DSAR

- Shillong

11. Lastly Sir, In case my posting to one of the above mentioned places is not considered due to administrative reasons my proversion to Sentral Health Services may kindly be taken-up which who the Ministry of Health Services, New Delhi carliest and I may please be allowed to continue in this bettallion till reversion to Central Mealth Services is received from the Ministry.

Thanking you in anticipation.

Yours faithfully,

(Dr Ikram Hüssein) CMO (55)

Place : 25 AL

Date : 23 Jan 55

Encl : 4 (Four)

Ndv Copy to :-

1. Headquarters
Directorate General Assam Rifles
(Medical Branch)
Shillong-11

Copy to :-

- 1. Headquarters
 Inspector General Assem Rifles (North)
 C/O 99 APO
- 2. Headquarters
 Nagaland Range Assam Rifles (South)
 C/O 99 APO
- 3. A Branch (Internal)
- 4. Office copy

AH Marked

Attorde



CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH ::: GUWAHATI - 5

O.A. 24/95

For the Applicant

Dr. Ikram Hussain ... Applicant

-VSUnion of India & Ors. ... Respondents

PRESENT

THE HON'BLE SHRIG. L. SANGLYINE, MEMBER (ADMN.).

For the Respondents ... Mr. S. Ali, Sr.C.G.S.C.

Mr. J.L. Sarkar.

Mr. M. Chanda.

Memo No.':

Date :

Copy for information & necessary action to :

- (1) Dr. Ikram Hussain, Chief Medical Officer (S.G.), 29, Assam Rifles, Kohima. Nagaland.
- (2) The Secretary, Govt. of India, Deptt. of Health, Ministry of Health & Family Welfare, New Delhi.
- (3) The Director General, Govt. of India, Deptt. of Health, Ministry of Health & Family Welfare. New Delhi.
- (4) The Director General, Headquarter of Directorate General, Assam Rifles, Shillong-793011.
- (5) Mr. M. Chanda, Advocate, Gauhati High Court, Guwahati.
- (6) Mr. S. Ali, Sr.C.G.S.C., C.A.T., Guwahati Bench, Guwahati.